

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

MA No.1881/2000 in
RA No.249/2000 in
O.A. No.554/99

(V3)

New Delhi, this the 25th day of August, 2000.

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)

Shri Amir Ali ...Applicant

-Versus-

Union of India & Others ...Respondents

O R D E R (By Circulation)

The OA was disposed of considering the directions given in another matter on similar facts. The present RA is filed on the ground that the OA was barred by limitation and the directions given in the similar matter were not correct and could not be implemented.

2. Since the Full Bench in Mahabir v. Union of India decided on 10.5.2000, (OA No.706/96 and batch matters) has taken the view that the period of limitation would not operate against the cases pertaining to casual employees, the objection as to limitation does not hold good. As regards the merits of the case we do not find any error apparent on the face of the record. The R.A. is, therefore, dismissed, in circulation.

V. Rajagopala Reddy
(V. Rajagopala Reddy)

Vice-Chairman (J)

'San.'